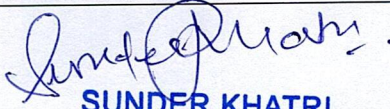


FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF WORLDS WINDOW ESTATE PRIVATE LIMITED RELEVANT PARTICULARS		
1.	Name of corporate debtor	WORLDS WINDOW ESTATE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	19/01/2006
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101DL2006PTC145081
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address: Plot No. 25, DSIIDC Shed, Scheme-II, Basement, Okhla Industrial Area, Phase-II, Okhla Industrial Area Phase-I, South Delhi-110020, New Delhi, Delhi, India
6.	Insolvency commencement date in respect of corporate debtor	30th May 2024 (Order uploaded on website on 31.05.2024)
7.	Estimated date of closure of insolvency resolution process	26th November 2024 (Being 180 days from the Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sunder Khatri Reg. No.: IBBI/IPA-002/IP-N00437/2017-2018/11191 AFA Valid Up to 26 th September 2024
9.	Address and e-mail of the interim resolution professional, as registered with the Board	GF-124&113 World Trade Centre, Babar Road, Lalit Hotel, Connaught Place, New Delhi, National Capital Territory of Delhi, 110001 Email: sunder_khatri@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	GF-124&113 World Trade Centre, Babar Road, Lalit Hotel, Connaught Place, New Delhi, National Capital Territory of Delhi, 110001 Email: <a downloads"="" home="" href="mailto:ip.world>window@gmail.com</td> </tr> <tr> <td>11.</td> <td>Last date for submission of claims</td> <td>13<sup>th</sup> June 2024</td> </tr> <tr> <td>12.</td> <td>Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional</td> <td>Not assessed at this point of time</td> </tr> <tr> <td>13.</td> <td>Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)</td> <td>NA</td> </tr> <tr> <td>14.</td> <td>(a) Relevant Forms and
(b) Details of authorized representatives are available at:</td> <td>Web link:
https://ibbi.gov.in/home/downloads Physical Address: NA


SUNDER KHATRI
Advocate
Insolvency Professional
IP REGN. No.
IBBI/ IPA-002/ IP-N00437/ 2017-2018-11191

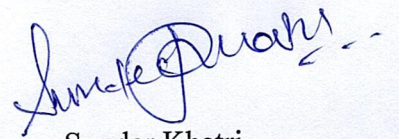
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Worlds Window Estate Private Limited** on 30.05.2024.

The creditors of **Worlds Window Estate Private Limited**, are hereby called upon to submit their claims with proof on or before 13.06.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.: Not applicable

Submission of false or misleading proofs of claim shall attract penalties.



Sunder Khatri

(Interim Resolution Professional)

In the matter of Worlds Window Estate Private Limited

Registration No.: IBBI/IPA-002/IP-N00437/2017-2018/11191

AA2/11191/02/260924/202873 Valid Up to 26/09/2024

Date: 01.06.2024

Place: New Delhi

SUNDER KHATRI

Advocate

Insolvency Professional

IP REGN. No.

IBBI/ IPA-002/ IP-N00437/ 2017-2018-11191

FORM NO. 5 DEBTS RECOVERY TRIBUNAL
 600/1, University Road, Near Hanuman Setu Mandir, Lucknow
 (Area of Jurisdiction Part of Uttar Pradesh)

Summons for filing Reply & appearance by publication
 O.A.113 OF 2024

Summons to defendant under section 19(4) of the Recovery of the Debts due to the Banks and Financial Institutions Act, 1953 read with the rule 12 and 13 of the Debts Recovery Tribunal procedure, Rule, 1993

M/S BANK OF BARODA VERSUS MRS. MEETA W/O JASVEER SINGH SOMAND 2 OTHERS.

To,
 DEFENDANTS:-
 (1) Mrs. Meeta W/o Jasveer Singh Som (Borrower).
 R/O Flat No. GF-1, Plot No. 7/11, Sec-2 Rajender Nagar, Sahibabad
Also At
 Mrs. Meeta w/o Jasveer Singh Som
 R/O Ground Floor B, Plot No. KC-73, Block C, Kavi Nagar Ghaziabad
Also At
 Mrs. Meeta w/o Jasveer Singh Som
 R/O 9C, SFS, DDA Flats, Skylarks apartments Ghazipur, East Delhi Mayur Vihar Phase III New Delhi
 (2) Mr. Jasveer Singh Som (Co-Borrower) S/o Sh. Megh Raj
 R/O Flat No. GF-1, Plot No. 7/11, Sec-2 Rajender Nagar, Sahibabad
 (3) Mr. Amit S/o Mr. Satyaveer (Guarantor)
 R/O 20RK Puram, Rakesh Marg, Ghaziabad

In the above noted application, you are required to file reply in Paper Book form from two sets along with documents and affidavits personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the applicant or his counsel/authorized agent after publication of the summons and thereafter to appear before the tribunal on 08.07.2024 at 10.30 A.M. failing which the application shall be heard and decided in your absence.

REGISTRAR DEBTS RECOVERY TRIBUNAL, LUCKNOW

HINDUJA HOUSING FINANCE LIMITED
 Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015
 Regional Office : 1st Floor, SRP Complex, Karam Cahri Nagar, Bareilly - 243001

Public Notice For E-Auction Cum Sale (Appendix – IV A) (Rule 8(6))

Sale of Immovable property mortgaged to Hinduja Housing Finance Limited (HHF) having its Corporate Office at 167-169, 2ND Floor, Little Mount, Saidapet, Chennai – 600 015. and Branch Office at: Hinduja Housing Finance Limited-1st Floor, SRP Complex, Karam Chari Nagar, Bareilly-243001 under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of HHF had taken the possession of the following properties pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS & AS IS WHAT IS BASIS" for realization of dues amounting to Rs. 35,30,752/-. The Sale will be done by the undersigned through e-auction platform provided at the website: <https://bankauctions.in/>.

Sr. No.	Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Symbolic Possession	Reserve Price Earnest Money Deposit (EMD)	Date/ Time of E-Auction
1.	1-Mr. Devendar Yadav (BORROWER) 2. Mrs Neetu Yadav (CO BORROWER)	11-07-2023 Rs. 35,30,752/- along with further overdue charges and additional interest Total Outstanding Rs 35,30,752. As On Date 11/07/2023	Situated at Part of Khadra No- 75/1, 75/2, 77, 78, 79/1 Nagriya Parkshit Tehsil- & Dist- Bareilly House No-6 Area measuring 72.74 sq mtr. Direction/ Boundaries : North- Rasta 12 ft Wide, South- House of Other East- House No-05, West- House No-07	29/09/2023	₹ 30,60,000/- ₹ 3,06,000/- ₹ 10000/-	03/07/2024 1100hrs-1300 hrs.
EMD Last Date 01/07/2024 till 5 pm. Date of Inspection of property : 28/06/2024 1100am to-12pm						
Mode Of Payment :- For Sr. No. 1 All payment shall be made by demand draft in favour of Hinduja Housing Finance Limited payable at Bareilly or through RTGS/NEFT The accounts details are as follows: a) Name of the account:- Hinduja Housing Finance Limited., b) Name of the Bank:- HDFC, c) Account No:- HHFLTDUPLKNBRLYA978 d) IFSC Code:-HDFC0004989.						
2.	1-Mr. Mairaj khan (BORROWER) 2. Mrs. Bano Begam (CO-BORROWER)	28-01-2023 Rs. 31,35,799/- along with further overdue charges and additional interest Rs 31,35,799. As On Date 28/01/2023	Property situated at part of khadra no. 75/1,75/2,77,78, 79/1, Nagariya Tehsil & Distt. Bareilly Muzra - Nagariya Parkshit, P. S.N.K.P. Area measuring 74.74 sq mtr. Direction/ Boundaries : North-by-Rasta 12ft Wide South by-Plot House Of other East-by-House No.05	02/11/2023	₹ 30,60,000/- ₹ 3,06,000/- ₹ 10000/-	03/07/2024 1100hrs-1300 hrs.
EMD Last Date 01/07/2024 till 5 pm. Date of Inspection of property : 28/06/2024 1100am to-12pm						
Mode Of Payment :- For Sr. No. 1 All payment shall be made by demand draft in favour of Hinduja Housing Finance Limited payable at Bareilly or through RTGS/NEFT The accounts details are as follows: a) Name of the account:- Hinduja Housing Finance Limited., b) Name of the Bank:- HDFC, c) Account No:- HHFLTDUPLKNBRLYA936 d) IFSC Code:-HDFC0004989.						
TERMS & CONDITIONS OF ONLINE E-AUCTION SALE :- 1. The Property is being sold on "AS IS WHERE IS, WHATEVER THERE & WITHOUT RECOURSE BASIS". As such sale is without any kind of warranties & indemnities. 2. Particulars of the property / assets / viz. extent & measurements specified in the E-Auction Sale Notice has been stated to the best of information of the Secured Creditor and Secured Creditor shall not be answerable for any error, mis-statement or omission. Actual extent & dimensions may differ. 3. E-Auction Sale Notice issued by the Secured Creditor is an invitation to the general public to submit their bids and the same does not constitute and will not be deemed to constitute any commitment or any representation on the part of the Secured Creditor. Interested bidders are advised to peruse the copies of title deeds with the Secured Creditor and to conduct own independent enquiries /due diligence about the title & present condition of the property / assets and claims / dues affecting the property before submission of bids. 4. Auction/bidding shall only be through "online electronic mode" through the website https://bankauctions.in/ Or Auction provided by the service provider M/s 4 Closure, who shall arrange & coordinate the entire process of auction through the e-auction platform. 5. The bidders may participate in e-auction for bidding from their place of choice. Internet connectivity shall have to be ensured by bidder himself. Secured Creditor /service provider shall not be held responsible for the internet connectivity, network problems, own system crash, power failure etc. 6. For details, help, procedure and online bidding on e-auction prospective bidders may contact the Service Provider M/s 4 Closure, 605A, 6th Floor, Maitrivanam Commercial Complex, Ameerpet, Hyderabad – 500038 (Contact Person: Mr. Bharathi Raju Phone No. 8142000735, Mr. Subarao Phone No: 814200061 Email: subarao@bankauctions.in , Email: bharathi@bankauctions.in For participating in the e-auction sale the intending bidders should register their name at https://bankauctions.in/ well in advance and shall get the user id and password. Intending bidders are advised to change only the password immediately upon receiving it from the service provider. 7. For participating in e-auction, intending bidders have to deposit a refundable Earnest Money Deposit (EMD) of 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders through Demand Draft/NEFT/RTGS in favor of "Hinduja Housing Finance Limited" on or before 21-09-2023. 8. The intending bidders should submit the duly filled in Bid Form (format available on https://bankauctions.in/) along with the Demand Draft remittance towards EMD in a sealed cover addressed to the Authorized Officer HHF Regional Office Hinduja Housing Finance Limited - 9th Floor, Unit No – 910, Plot No – TC/G-2/2 & TC/G-5/5, Cyber Heights, Vibhuti Khand, Gontimangar, Lucknow, UP – 226010. Intending bidders should be super scripted with 'Bid for participating in E-Auction Sale-- in the Loan Account No. UPLKNBRLYA00000978 (as mentioned above) for property of " Mr. Devendar Yadav." 9. After expiry of the last date of submission of bids with EMD, Authorized Officer shall examine the bids received by him and confirm the details of the qualified bidders (who have quoted their bids over and above the reserve price and paid the specified EMD with the Secured Creditor) to the service provider M/s 4 Closure to enable them to allow only those bidders to participate in the online inter-se bidding /auction proceedings at the date and time mentioned in E-Auction Sale Notice. 10. Inter-se bidding among the qualified bidders shall start from the highest bid quoted by the qualified bidders. During the process of inter-se bidding, there will be unlimited extension of "10" minutes each, i.e. the end time of e-auction shall be automatically extended by 10 Minutes each time if bid is made within 10 minutes from the last extension. 11. Bids once made shall not be cancelled or withdrawn. All bids made from the user id number to bidder will be deemed to have been made by him alone. 12. Immediately upon closure of E-Auction proceedings, the highest bidder shall confirm the final amount of bid quoted by him BY E-Mail both to the Authorized Officer, Mr. Arun Kumar Singh (RLM), Regional Office No. Hinduja Housing Finance Limited - 9th Floor, Unit No – 910, Plot No – TC/G-2/2 & TC/G-5/5, Cyber Heights, Vibhuti Khand, Gontimangar, Lucknow, UP – 226010 and the Service Provider for getting declared as successful bidder in the E-Auction Sale proceedings. 13. The successful bidder shall deposit 25% of the bid amount (including EMD) on the same day of the sale, being knocked down in his favor and balance 75% of bid amount within 15 days from the date of sale by DD/Pay order/NEFT/RTGS/Chq favoring Hinduja Housing Finance Limited. 14. In case of default in payment of above stipulated amounts by the successful bidder / auction purchaser within the stipulated time, the sale will be cancelled and the amount already paid (including EMD) will be forfeited and the property will be again put to sale. 15. At the request of the successful bidder, the Authorized Officer in his absolute discretion may grant further time in writing, for depositing the balance of the bid amount. 16. The Successful Bidder shall pay 1% of Sale proceeds TDS (out of Sale proceeds) and submit TDS certificate to the Authorized officer and the deposit the entire amount of sale price (after deduction of 1% towards TDS), adjusting the EMD within 15 working days of the acceptance of the offer by the authorized officer, or within such other extended time as deemed fit by the Authorized Officer, failing which the earnest deposit will be forfeited. 17. Municipal / Panchayat Taxes, Electricity dues (if any) and any other authorities dues (if any) has to be paid by the successful bidder before issuance of the sale certificate. Bids shall be made taking into consideration of all the statutory dues pertaining to the property. 18. Sale Certificate will be issued by the Authorized Officer in favour of the successful bidder only upon deposit of entire purchase price / bid amount and furnishing the necessary proof in respect of payment of all taxes / charges. 19. Applicable legal charges for conveyance, stamp duty, registration charges and other incidental charges shall be borne by the auction purchaser. 20. The Authorized officer may postpone / cancel the E-Auction Sale proceedings without assigning any reason whatsoever. In case the E-Auction Sale scheduled is postponed to a later date before 30 days from the scheduled date of sale, it will be displayed on the website of the service provider. 21. The decision of the Authorized Officer is final, binding and unquestionable. 22. All bidders who submitted the bids, shall be deemed to have read and understood the terms and conditions of the E-Auction Sale and be bound by them. 23. For further details and queries, contact Authorized Officer, Hinduja Housing Finance Limited, Mr. Deepak Singh Mo. No. 9506011777. 9453220448 24. This publication is also 30 (Thirty) days' notice to the Borrower / Mortgagee / Guarantors of the above said loan account pursuant to rule 8(6) of Security Interest (Enforcement) Rules 2002, about holding of auction sale on the above-mentioned date / place.						

Date: Bareilly
 Date: 02/06/2024

Authorised Officer,
 HINDUJA HOUSING FINANCE LIMITED

Special Instructions / Caution: Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Hinduja Housing Finance Limited nor the Service Provider will be responsible for any lapses/failure /Internet failure, Power failure, etc.) on the part of the bidder in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements / alternatives such as back-up power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

SWADESHI POLYTEX LIMITED
 Regd. Off.: KJ-77, J. Block, Kavi Nagar, Ghaziabad-201002 (U.P.)
 CIN: L25209UP1970PLC003320, Tele. Phone: 0120 - 2701472,
 Email: info@splindia.co.in, Website: www.splindia.co.in

Notice of 54th Annual-General Meeting, E-Voting and Book Closure
 Notice is hereby given that the 54th Annual General Meeting of the Company will be held on Thursday, 27th June, 2024 at 12:00 noon through Video Conference ("VC") / Other Audio-Visual Means ("OAVM") to transact the business as set out in the notice of the AGM. In compliance with the provisions of the Companies Act, 2013 ("the Act"), SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") and various Circulars issued by the Ministry from time to time, the 54th Annual General Meeting ("Meeting" or "AGM") of the Company is being held through VC / OAVM on Thursday, 27th June, 2024, at 12:00 noon. The proceedings of the AGM deemed to be conducted at the Registered Office of the Company.
 Members may note that the Notice of the AGM and Annual Report 2023-24 is also available on the Company's website www.splindia.co.in on the website of the Stock exchange i.e. BSE Limited at www.bseindia.com and on the website of NSDL at www.evoting.nsdl.com. Members can attend and participate in the AGM through the VC / OAVM facility only. The instructions for joining the AGM are provided in the Notice of the AGM. Members attending the meeting through VC / OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013. The Company is providing remote e-voting facility ("remote e-voting") and e-voting facility during the AGM to all its members to cast their votes on all resolutions set out in the Notice of the AGM. Detailed procedure for remote e-voting is provided in the Notice of the AGM.
 If your email ID is already registered with the Company as Depository Participant, login details for e-voting are being sent on your registered email address. In case you have not registered/update your email address with the Company Depository Participant, please follow below instructions to register/update your email-id for obtaining Annual Report and login details for e-voting:
 Physical Holding: Send a request to the RCMC Share Registry Private Limited, Register and Share Transfer Agent of the Company at investor.services@rcmcdeli.com providing Folio No., Name of Shareholder along with scanned copy of the Share Certificate (front and back), self-attested copy of PAN card and Aadhaar for registering/updating email address.
 Demat Holding: Please contact your Depository Participant (DP) and register/update your email address as per the process advised by your DP.

The Annual Report for FY 2023-24 and notice of 54th AGM of the Company has been sent to all the shareholders at their registered email address in accordance with provisions of Companies Act 2013 and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.
 Shareholders will be able to attend the meeting through VC/OAVM by using their remote e-voting login credentials and selecting the EVEN for the meeting. The facility to join the meeting shall be kept open 15 minutes before the scheduled time of commencement of the meeting. Shareholders are requested to join the meeting by using the procedure given in the AGM Notice.
 Members holding shares either in physical form or in dematerialized form, as on the cut-off date i.e. Thursday, 20th June, 2024 may cast their vote electronically on the businesses as set out in the Notice of AGM through electronic voting system of National Securities Depository Limited (remote e-voting). All the Members are hereby informed that:
 i. The business, as set out in the Notice of AGM, may be transacted through remote e-voting or e-voting system at the AGM;
 ii. The Register of Members and Share Transfer Books of the Company will remain closed from 21st June, 2024 to 27th June, 2024 (both days inclusive) for the purpose of AGM;
 iii. The remote e-voting shall commence on Monday, 24th June, 2024 (9:00 A.M.) and end on Wednesday, 26th June, 2024 (5:00 P.M.);
 iv. The cut-off date for determining the eligibility to vote by remote e-voting or e-voting system at the AGM shall be Thursday, 20th June, 2024;
 v. Any person, who acquires shares of the Company and become a Member of the Company after dispatch of the Notice of AGM and holding shares as of cut-off date i.e. Thursday, 20th June, 2024 may obtain the login ID and password by sending a request at evoting@nsdl.co.in or investor.grievances@splindia.co.in. However, if a person is already registered with NSDL for e-voting then the existing user ID and password can be used for casting the vote;
 vi. Members may note that a) the remote e-voting module shall be disabled by NSDL after 5:00 P.M. on 26th June, 2024 and once the vote on a resolution is cast by the Member, the Member shall not be allowed to change it subsequently; b) the facility for voting electronically will be made available during the AGM; c) the Members who have cast their vote by remote e-voting prior to the AGM may also attend the AGM but shall not be entitled to cast their vote again and d) a person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting or e-voting at the AGM;
 vii. The detailed procedure and instruction for remote e-voting and e-voting during the AGM are given in the Notice of the Annual General Meeting;
 viii. In case of queries relating to remote e-voting/e-voting/joining of meeting through VC, Members may refer to Frequently Asked Questions (FAQs) and e-voting user manual for Shareholders available at the downloads section of www.evoting.nsdl.com or contact at toll free no. 1800-1020-990 or send a request to evoting@nsdl.co.in. Members may also contact Ms. Richa Rastogi at info@nivis.co.in or writing to the Company at investor.grievances@splindia.co.in.

For Swadeshi Polytex Limited
 Sd/-
Anuradha Sharma
 (Company Secretary)

Date: 31st May, 2024
 Place: Ghaziabad

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
 FOR THE ATTENTION OF THE CREDITORS OF WORLDS WINDOW ESTATE PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	WORLDS WINDOW ESTATE PRIVATE LIMITED
2. Date of incorporation of corporate debtor	19/01/2006
3. Authority under which corporate debtor is incorporated	ROC Delhi
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U70101DL2006PTC145081
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Address: Plot No. 25, DSIIDC Shed, Scheme-11, Basement, Okhla Industrial Area, Phase-II, Okhla Industrial Area Phase-I, South Delhi-110020, New Delhi, Delhi, India. 30th May 2024 (Order updated on NCLT website on 31.05.2024) 26th November 2024 (Beng 180 days from the Insolvency Commencement Date)
6. Insolvency commencement date in respect of corporate debtor	30th May 2024 (Order updated on NCLT website on 31.05.2024)
7. Estimated date of closure of insolvency resolution process	26th November 2024 (Beng 180 days from the Insolvency Commencement Date)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Sunder Khatri R/o: IBB/IIA-002/IP-000437/2017-2018/1191 AFA Valid Up to 26th September 2024 GF-12&113 World Trade Centre, Babar Road, Laiti Hotel, Connaught Place, New Delhi, National Capital Territory of Delhi, 110001 Email: sunder_khatri@yahoo.com
9. Address and e-mail of the interim resolution professional, as registered with the Board	GF-12&113 World Trade Centre, Babar Road, Laiti Hotel, Connaught Place, New Delhi, National Capital Territory of Delhi, 110001 Email: is.worldwindow@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	GF-12&113 World Trade Centre, Babar Road, Laiti Hotel, Connaught Place, New Delhi, National Capital Territory of Delhi, 110001 Email: is.worldwindow@gmail.com
11. Last date for submission of claims	13th June 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not assessed at this point of time
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Worlds Window Estate Private Limited** on 30.05.2024.
 The creditors of **Worlds Window Estate Private Limited**, are hereby called upon to submit their claims with proof on or before 13.06.2024 to the interim resolution professional at the address mentioned against entry No. 10.
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in form, by post or by electronic means.
 A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA. Not applicable.
 Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Sunder Khatri
 (Interim Resolution Professional)

In the matter of **Worlds Window Estate Private Limited**
 Registration No.: IBB/IIA-002/IP-000437/2017-2018/1191
 AA2/1191/02/260924/202873 Valid Up to 26/09/2024

Date : 01.06.2024
 Place : New Delhi

AXIS BANK
 Retail Asset Centre: Axis Bank Ltd. Gigaplex, NPC-1, 3rd Floor MIDC, Airoli Knowledge Park Mugulgan Road Airoli Navi Mumbai-400708
 Also at: Axis Bank Ltd., Axis House, Tower T-2, 2nd Floor, M-4, Sector-128, Noida Expressway, Jaypee Greens Wishtown, Noida (U.P.)-201301
 Corporate Office: 'Axis House', Block-B, Bombay Dyeing Mills Compound, Pandurang Budhkar Marg, Worli, Mumbai-400025
 Registered Office: 'Trishul', 3rd floor, opposite Samartheswar Temple, Law Garden, Ellisbridge, Ahmedabad-380006

Demand Notice u/s 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. Whereas the borrower(s)/co-borrower(s)/guarantor(s)/mortgagor(s) mentioned hereunder had availed the financial assistance from Axis Bank Ltd. We state that despite having availed the financial assistance, the borrower(s)/mortgagor(s) have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non-Performing Asset on the respective dates mentioned hereunder in accordance with the directives/guidelines issued by Reserve Bank of India consequent to the Authorized Officer of Axis Bank Ltd. under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13(2) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein below under Section 13(2) of SARFAESI Act, 2002 calling upon the following borrower(s)/guarantor(s)/mortgagor(s) to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc. until the date of payment within 60 days from the date of receipt of notices. The notices issued to them on their last known addresses have returned un-served and as such they are hereby informed by way of public notice about the same.

NAME OF THE BORROWER / ADDRESS CO-BORROWER AND GUARANTOR NAME / ADDRESS	Description of Hypothecated Asset / Property 1. Account No. 2. Manufacturer. 3. Engine Number 4. Chassis Number 5. Registration No.:	Outstanding Amount	Loan Amount (Rs.)	NPA Date	Date of Demand Notice
1. Dharmendra R/o : H No Dp-1035 Daba Colony Faridabad Haryana 121001 India. Also, At Work Address: Dharmendra - Shop No 3227 Feet Road Daba Colony Faridabad Haryana 121001 India /NA	1. AURO95087041749 2. HYUNDAI - HYUNDAI CAT C-CRETA 3. -D4FANM593812 4. -MALPC813LNM346171 5.-HR87H1251	Rs. 12327184/- (Rupees Twelve Lakhs Thirty Two Thousand One Hundred Seventy Eight Only)	Rs. 1447717/- (Rupees Fourteen Lakhs Forty Seven Thousand Seven Hundred Seventeen Only)	08-11-2023	15/12/2023
1. Mohammad Tayyab R/o : Mdina Colony Ward No 10 Nuh Gurgaon Haryana Gurgaon Haryana 122107 India. Also, At Work Address: Mohammad TayyabNayab Wali Gali Ward No-6 Nuh Gurgaon Haryana 122107 India /NA	1. AURO126077603 2. MARUTI - MARUTI CAT C-VITARA BZE23A -K15BN2543769 4.-MA3NYFJ1SNC2523415 -HR27L1130	Rs. 1025136/- (Rupees Ten Lakhs Twenty Five Thousand One Hundred Thirty Six Only)	Rs. 936118/- (Rupees Nine Lakhs Thirty Six Thousand One Hundred Eighteen Only)	30-01-2023	15/12/2023
1. Vinay Kumar Ray R/o : H No 78 Village Jakhpur Gurgaon Haryana Gurgaon Haryana 122103 India. Also, At Work Address: Vinay Kumar Ray Vinay Garments Shop Shop No 17 Village Jakhpur Gurgaon Haryana 122103 India /NA	1. AURO12607606381 2. HYUNDAI - HYUNDAI CAT C-CRETA 3.-G4FLNV318432 4.MALPA9812LNM303905 5.-HR28VE6769	Rs. 1550442/- (Rupees Fifteen Lakhs Fifty Thousand Four Hundred Two Only)	Rs. 1402600/- (Rupees Fourteen Lakhs Two Thousand Six Hundred Only)	08-01-2023	15/12/2023
1. Najmu Din R/o : Nawli (66) Mewat Haryana Gurgaon Haryana 122108 India. Also, At Work Address: Najmu Din Delhi Aarav Roadbook 10th VII Nawalwamat Haryana Gurgaon Haryana 122108 India /NA	1. AURO1260786403 2. HYUNDAI - HYUNDAI CAT C-I20 3-D4FLNV104577 4.-MALC841GLNM454105 5.-HR28K9689	Rs. 1059442/- (Rupees Ten Lakhs Fifty Thousand Four Hundred Forty Two Only)	Rs. 919590/- (Rupees Nine Lakhs Nineteen Thousand Five Hundred Only)	08-01-2023	15/12/2023
1. Saroj R/o : House No 175 Transport Nagar Ward No 8 Sohna Gurgaon Haryana Gurgaon Haryana 122103 India. Also, At Work Address: Saroj - Shop No -9 Transport Nagar SohnaGurgaon Haryana Gurgaon Haryana 122103 India /NA	1. AURO12607662782 2. HYUNDAI - HYUNDAI CAT C-CRETA 3-D4FANM809886 4.-MALPA9813LNM354865 5.-HR72G8416	Rs. 1621165/- (Rupees Sixteen Lakhs Twenty One Thousand One Hundred Fifty Five Only)	Rs. 1456500/- (Rupees Fourteen Lakhs Fifty Six Thousand Five Hundred Only)	08-01-2023	15/12/2023
1. Sabir Khan R/o : House No 389 Near By Chait Mohal Badkhal Faridabad Haryana Faridabad Haryana 121001 India. Also, At Work Address: Sabir Khan Shop No 105 Near Sai Plaza opposite Sector -48 Badkhal Faridabad Haryana 121001 India /NA	1. AURO1260786403 2. HYUNDAI - HYUNDAI CAT C-CRETA3-G4FLNV383113 4.MALPA812LNM388362 5. HR87K6222	Rs. 1098070/- (Rupees Ten Lakhs Ninety Thousand Seventy Only)	Rs. 943590/- (Rupees Nine Lakhs Forty Three Thousand Five Hundred Only)	08-01-2023	15/12/2023
1. Sanjo R/o : House No 354 Block 01 Falahpur Taga 29 Faridabad Haryana 121004 India. Also, At Work Address: Sanjo Faridabad Haryana 121004 India /NA	1. UCR082407645347 2. HYUNDAI - HYUNDAI CAT C-VENUJE 34FAF1R084679 4.MALFC81DLML142048 5. HR51CB9295	Rs. 1887864/- (Rupees Eighteen Lakhs Eighty Seven Thousand Eight Hundred Thirty Four Only)	Rs. 1595217/- (Rupees Fifteen Lakhs Ninety Five Thousand Two Hundred Seventeen Only)	08-01-2023	15/12/2023
1. Dhan Singh Chauhan R/o : H No 356 Sector 21 Faridabad Faridabad Haryana 121001 India. Also, At Work Address: Dhansingh Chauhan Lakhera General Store Sharma Chowksg Hagar N 1 Faridabad Haryana 121001 India /NA	1. AURO79206743126 2. KIA MOTORS - KIA MOTORS CAT C-SELTOS 3D4FAMM12314 4.MZBEU813LNM306094 5. HR51CF4375	Rs. 1365449/- (Rupees Thirteen Lakhs Sixty Five Thousand Four Hundred Forty Nine Only)	Rs. 1400000/- (Rupees Fourteen Lakhs Only)	10-04-2023	15/12/2023
1. Satendra Pal Singh R/o : A/02 T1 3 Apex Aooa Valley Sec 3 Veshali Gaziabad Haryana Gaziabad Uttar Pradesh 201010 India. Also, At Work Address: Satendra Pal Singh Prem Chand God Sandayabadi Vidyalay Pocket II Phase 1Mayar Nagar New Delhi, Delhi 110059 India /NA	1. UCR08240767588 2. HYUNDAI - HYUNDAI CAT C-CRETA3 PLUS-L5C-CIVIC 3 R182K1003855 4.MAKMF087EKN002107 5.HP12L8163	Rs. 2148868/- (Rupees Twenty One Lakhs Eighty Eight Thousand Eight Hundred Sixty Eight Only)	Rs. 2506500/- (Rupees Twenty Five Lakhs Six Thousand Five Hundred Only)	08-01-2023	15/12/2023
1. Harris Arora R/o : 38/9 Ground Floor Nagia Park Shakti Nagar Shakti Nagar (North Delhi) Near Gt Godown , New Delhi 110007 India. Also, At Work Address: Harris Arora Tat Wind Print Packs 31 Sahzada Bagh Industrial Area Inner Lock New Delhi, Delhi 110035 India /NA	1. AURO79206743126 2. MG MOTOR - MG MOTOR CATEGORY C-HECTOR 3. 1M8M1520240 4.MZ7HD1N1M4H074271 5. DL1CAF2828	Rs. 1225159/- (Rupees Twelve Lakhs Twenty Five Thousand One Hundred Fifty Nine Only)	Rs. 1414944/- (Rupees Fourteen Lakhs Four Thousand Nine Hundred Forty Four Only)	08-01-2023	15/12/2023
1. Kailesh Singh R/o : House No 143 Village Gulistanpur Surajpur Gautam Buddha Nagar Pin 201306 Gautam Buddha Nagar Uttar Pradesh 203201 India. Also, At Work Address: Kailesh Singh Ace Creator shop No 5 Gulistanpur Marg Bazarchowk Sec Surajpur Industrial Area/Indira State Uttar Pradesh 201306 India /NA	1. UCR08240767588 2. HYUNDAI - HYUNDAI CAT C-CRETA3 PLUS-L5C-CIVIC 3 R182K1003855 4.MAKMF087EKN002107 5.HP12L8163	Rs. 1359071/- (Rupees Thirteen Lakhs Fifty Nine Thousand Seven Hundred Only)	Rs. 1530750/- (Rupees Fifteen Lakhs Thirty Seven Thousand Five Hundred Fifty Only)	30-11-2023	15/12/2023
1. Surya Day Private Limited R/o : Surya Day Pvt.Ltd A/7 7th Floor Sector 2 Noida Noida Uttar Pradesh 201301 India /NA	1. AURO12604607361 2. HONDA - HONDA CATEGORY C-MOTOR C-PLUS-CIVIC 3 R182K1003855 4.MAKMF087EKN002107 5.HP12L8163	Rs. 1292090/- (Rupees Twelve Lakhs Ninety Two Thousand Only)	Rs. 2251142/- (Rupees Twenty Two Lakhs Fifty One Thousand One Hundred Forty Two Only)	08-02-2023	15/12/2023
1. Manoj Kumar Tandon R/o : H No 4706 Jedar Apartment Sec 9 Rohini New Delhi City Delhi New Delhi 110085 India. Also, At Manoj Kumar Tandon R/o : H No F 211 Block C Cr Park Chitrang Jan Park South Delhi New Delhi 110019 India /NA	1. AURO530555871 2. MG MOTOR - MG MOTOR CATEGORY C-HECTOR 3. 18L82520320 4.MZ7HD2D1K3H036759 5. DL9CAV1001	Rs. 1404281/- (Rupees Fourteen Lakhs Four Thousand Two Hundred Eighty One Only)	Rs. 1606500/- (Rupees Sixteen Lakhs Six Thousand Five Hundred Only)	08-02-2023	15/12/2023
1. Dinesh Verma R/o : K 121 Kapil Vihar Sector 21C Faridabad Haryana 121001 India. Also, At Dinesh Verma R/o : 78/115A Faridabad Faridabad Haryana 121001 India. Also, At Work Address: Dinesh Verma Way To Health Shop No 78 Sec 15 Shuda Market/ Faridabad Haryana 121001 India /NA	1. UCR053607951842 2. MAHINDRA & MAHINDRA - MAHINDRA CAT C-THAR3 ZBM4H39025 4.MAU1U42Z7M2H24627 5.HR51CE0397	Rs. 1265803/- (Rupees Twelve Lakhs Sixty Five Thousand Eight Hundred Three Only)	Rs. 1712889/- (Rupees Seventeen Lakhs Two Thousand Eight Hundred Eighty Nine Only)	08-01-2023	15/12/2023
1. Dinesh Pratap Singh R/o : Flat No					

